

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 302/2009**

**Coram:  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of hearing: 11.7.2013  
Date of Order: 15.7.2013**

**In the matter of**

Petition for direction to PSEB-SLDC to consider the application for no-objection/concurrence/standing clearance in accordance with Regulations (3) of CERC (Open access in inter-State Transmission) Regulations, 2008 and CERC (Open access in inter-State Transmission) (Amendment) Regulations, 2009.

**And  
In the matter of**

Petition for appropriate direction to the respondents to facilitate the grant of approval for inter-State open access and to act in accordance with procedure prescribed by the Commission.

**And  
In the matter of**

Dee Developers Engineers Private Limited, Faridabad....**Petitioner**

**Vs**

State Load Despatch Centre, Punjab State Electricity Board, Patiala  
Punjab State Electricity Board, Patiala ..**Respondents**

**Following were present:**

Shri Sakya Choudhury, Advocate for the petitioner



## ORDER

The petitioner, Dee Developers Engineers Private Limited has filed the present petition seeking direction to respondents to consider the application for no-objection/concurrence for grant of inter-State open access in accordance with Regulations 8 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmissions) Regulations, 2008 amended from time to time.

2. During the course of the hearing, learned counsel for the petitioner submitted that issues raised in the petition have been resolved by the parties. Accordingly, learned counsel sought the permission of the Commission to withdraw the present petition.

3. The prayer of learned counsel for the petitioner is allowed. Accordingly, Petition No. 302/2009 is disposed of as withdrawn.

Sd/-

**(M.Deena Dayalan)**  
**Member**

Sd/-

**(V.S.Verma)**  
**Member**